

TO BE PUBLISHED IN PART II SECTION 3 (1) OF THE
GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

.....

New Delhi, dated 25-12-83

NOTIFICATION
(INCOME-TAX)

No. SS/51 (F.No.261/25/83-IT-7). In exercise of the powers conferred by the sub-section (1) of Section 122 of the Income-tax Act, 1961 (43 of 1961) and of all other powers enabling it in that behalf and in supersession of all previous notifications in this regard, the Central Board of Direct Taxes hereby directs that the Appellate Assistant Commissioners of Income-tax, of the Ranges specified in Column No. 1 of the Schedule below shall perform their functions in respect of all persons and incomes assessed to Income-tax in the Income-tax Circles, Wards and Districts specified in the corresponding entry in Column (2) thereof excluding all persons and incomes assessed to Income-tax over which the jurisdiction vests in Commissioner of Income-tax (Appeals).

SCHEDULE

Name with Headquarters	Income-tax Circles/Wards/Districts
(1)	(2)
Appellate Assistant Commissioner of Income-tax Trivandrum	1. I.T. Circle, Trivandrum 2. I.T. Salary Circle, Trivandrum 3. I.T. Central Circle, Trivandrum 4. I.T. Circle, Quilon 5. I.T. Circle, Thiruvalla 6. I.T. Circle, Mattayan 7. I.T. Circle, Alleppey.
Appellate Assistant Commissioner of Income-tax, Ernakulam	1. I.T. Circle, Ernakulam 2. I.T. Companies Cir., Ernakulam 3. I.T. Central Circle, Ernakulam 4. I.T. Special Circle, Ernakulam 5. I.T. Survey Circle, Ernakulam 6. I.T. Salary Circle, Ernakulam 7. I.T. Circle, Mattancherry 8. I.T. Circle, Alwaye 9. Estate Duty Circle, Ernakulam 10. Estate Duty Circle, Trichur.
Appellate Assistant Commissioner of Income-tax Calicut	1. I.T. Circle, Trichur 2. I.T. Circles I & II, Calicut 3. I.T. Central Circle, Calicut 4. I.T. Circle, Cannanore 5. I.T. Circle, Kozhikode 6. I.T. Circle, Palghat.

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Whereas the Income-tax Circle/Ward/District or part thereof stands transferred by this notification from one Range to another Range, appeals arising out of the assessments made in that Income-tax Circle, Ward or District or part thereof and pending immediately before the date of this notification before the Appellate Assistant Commissioner of the Range from whom the Income-tax Circle, Ward or District or part thereof is transferred shall from the date this notification takes effect, be transferred to and dealt with by the Appellate Assistant Commissioner of the Range to whom the said Circle, Ward or District or part thereof is transferred.

This notification shall take effect from 1-7-1964.

(K.M. SULTAN)
Under Secretary
Central Board of Direct Taxes

To

The Manager,
Government of India Press,
Mayapuri, New Delhi.

Copy to:-

1. The Commissioner of Income-tax, Cochin
2. The Registrar, Income-tax Appellate Tribunal, Bombay
3. A.D.I. (RS & P) Bulletin, New Delhi
4. Ad VI Section/E.D. Section,
5. I.T.C.C. Section (2 Copies)
6. The Joint Secretary & Legal Adviser, Ministry of Law, Shantari Bhawan, New Delhi.

(K.M. SULTAN)
Under Secretary
Central Board of Direct Taxes